

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2255
ANSWERED ON:15.12.2008
INTERIM RELIEF TO JOURNALISTS
Adhalrao Patil Shri Shivaji;Verma Shri Ravi Prakash

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Union Government has approved thirty percent interim relief for journalists and non-journalists employees of the Newspaper industry; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE(INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI OSCAR FERNANDES)

(a): Yes, Sir.

(b): The Government, in exercise of powers conferred by sub-section (1) of Section 13A and 13D of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 and in consultation with the Wage Boards for working journalists and non-journalist newspaper employees, has notified the grant of interim rates of wages to journalists and other newspaper employees and news agency employees at the rate of thirty percent of the basic wage with effect from 8th January, 2008 vide notifications S.O. No. 2524 (E) and S.O. No. 2525 (E) dated 24th October,2008.